

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/305(AHM)2021 in CP(IB) 397 of 2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 27.04.2021**

Name of the Company: Dakshin Gujarat Vij Company Ltd
V/s
Kiran Shah RP of KSL & Industries Ltd

Section 60(5) of the Insolvency and Bankruptcy Code r.w Rule 11 of
NCLT rules,2016.

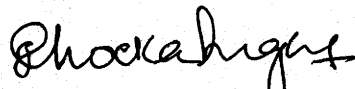
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

ORDER
(through video conferencing)

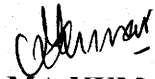
None appeared on behalf of Applicant.

List the matter on 08.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 27th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**